

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA NO.2089/2004

2  
New Delhi this the 8th September, 2004

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN  
HON'BLE SHRI S.A.SINGH, MEMBER(A)

Dr.C.L.Trisal,  
A-48, DDA Flats, Munirka,  
New Delhi.  
(By Advocate: Shri V.S.R.Krishna)

...Applicant.

Versus

Union of India through

1. The Secretary,  
Ministry of Environment & Forests,  
Government of India,  
Paryavaran Bhawan, CGO Complex,  
Lodhi Road, New Delhi.
2. Shri Surya Prakash,  
Director & Inquiring Authority,  
Paryavaran Bhawan, CGO Complex,  
Lodhi Road, New Delhi.

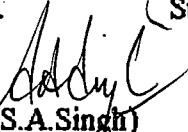
...Respondents.

ORDER (ORAL)

By Shri V.S.Aggarwal, Chairman

Learned counsel for applicant states that he may be permitted to withdraw the present application with liberty to file a fresh application, if any subsequent cause of action arises. We make it clear that by this order, we are not expressing in any way on the merits of the matter.

2. Subject to aforesaid, dismissed as withdrawn.

  
(S.A.Singh)  
Member(A)

  
(V.S.Aggarwal)  
Chairman

/kdr/